

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

S.A.NO.963/97

Between:

Dt. of Order: 25.7.97.

1. Sk.Mahboob Subhani
2. A.Nageswara Rao
3. V.Rami Reddy
4. T.Valmeek Rao
5. S.Hanumantha Rao
6. Y.Ankamma
7. UVKBN Acharyulu

Applicants.

And

1. The Postmaster General, A.P.Eastern Circle,
Vijayawada at Visakhapatnam.
2. The Sr.Suptd. of Post Offices, Guntur Division,
Guntur.
3. R.Srinivasa Rao
4. G.Ramesh
5. Sk.Ch.Sabeer
6. G.Sivarama Krishna
7. K.Raghavaiah
8. P.Bhaskara Rao
9. G.Venkateswara Rao
10. J.Subba Rao
11. R.V.Subba Rao
12. T.Thomas
13. D.Seshaiah
14. T.V.Purna Umamaheswar
15. P.Ratna Kishore

Respondents.

Counsel for the Applicants : Mr.K.Sudhakar Reddy

Counsel for the Respondents : Mr.N.R.Devraj, Sr.CGSC

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

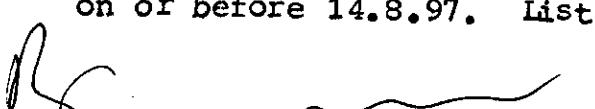
O R D E R

Heard Mr. K. Sudhakara Reddy, for the applicant and Mr. N. R. Devraj, for the respondents.

2. **ADMIT.**

3. There are 14 private respondents in this OA who had been sent for 10 days training w.e.f. 22.2.97 by the impugned memo No. B.III/3/96, dt. 21.7.97 (A₇3). The learned counsel for the applicant submits that the private respondents on completion of training of 10 days will be posted as Postmen. If they are posted as Postmen immediately after the training then the applicants will be put to serious inconvenience as all the posts will be filled by the private respondents. If any interim order is to be issued then it is necessary to hear the private respondents also. As the OA is admitted, registry will issue the notices to all the respondents forthwith. But we feel it is necessary to give an ad interim injunction for posting of private respondents till a final interim order is passed. The ad interim injunction is necessary to protect to the extent possible the rights of the applicants. If it is proposed to post the private respondents R-3 to 16 as Postmen after the completion of training the same should not be issued till 18.8.97.

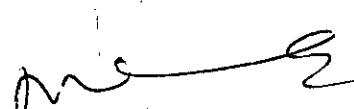
4. List the OA for interim orders on 14.8.97. The registry should issue notices urgently. Reply should be filed on or before 14.8.97. List it on 14.8.97.

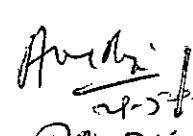

(B.S. JAI PARAMESHWAR)
Member (Judl.)

25/7/97

Dated: 25th July, 1997

sd


(R. RANGARAJAN)
Member (Admn.)


A. A. S. R. No. 2239/97
D. O. I.